Seventeenth Loksabha

>

Title: Papers laid on the Table of the House by Ministers/Members.

माननीय अध्यक्ष : अब पत्र सभा पटल पर रखे जाएंगे ।

आईटम नम्बर-2, श्री प्रहलाद जोशी जी ।

THE MINISTER OF PARLIAMENTARY AFFAIRS, MINISTER OF COAL AND MINISTER OF MINES (SHRI PRALHAD JOSHI): Sir, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-

1. The Mineral Concession (Amendment) Rules, 2021 published in Notification No. G.S.R.717(E) in Gazette of India dated 4th October, 2021.
1. The Mineral Concession (Amendment) Rules, 2021 published in Notification No. G.S.R.717(E) in Gazette of India dated 4th October, 2021.

[Placed in Library, See No. LT 5314/17/21]

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेन्द्र सिंह): अध्यक्ष महोदय, मैं आपकी अनुमति से निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(1) (एक) भारतीय उष्णदेशीय मौसम-विज्ञान संस्थान, पुणे के वर्ष 2020-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।

(दो) भारतीय उष्णदेशीय मौसम-विज्ञान संस्थान, पुणे के वर्ष 2020-2021 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 5315/17/21]

(2) (एक) राष्ट्रीय ध्रुवीय एवं समुद्री अनुसंधान केन्द्र, वास्को-डी-गामा के वर्ष 2020-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)

तथा लेखापरीक्षित लेखे ।

(दो) राष्ट्रीय ध्रुवीय एवं समुद्री अनुसंधान केन्द्र, वास्को-डी-गामा के वर्ष 2020-2021 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 5316/17/21]

(3) (एक) राष्ट्रीय पृथ्वी विज्ञान अध्ययन केन्द्र, तिरूवनंतपुरम के वर्ष 2020-2021 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।

(दो) राष्ट्रीय पृथ्वी विज्ञान अध्ययन केन्द्र, तिरूवनंतपुरम के वर्ष 2020-2021 के लेखापरीक्षित लेखाओं की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 5317/17/21]

(4) (एक) भारतीय राष्ट्रीय महासागर सूचना सेवा केन्द्र, हैदराबाद के वर्ष 2020-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।

(दो) भारतीय राष्ट्रीय महासागर सूचना सेवा केन्द्र, हैदराबाद के वर्ष 2020-2021 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 5318/17/21]

(5) (एक) राष्ट्रीय समुद्र प्रौद्योगिकी संस्थान, चेन्नई के वर्ष 2020-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।

(दो) राष्ट्रीय समुद्र प्रौद्योगिकी संस्थान, चेन्नई के वर्ष 2020-2021 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 5319/17/21]

(6) (एक) उत्तर पूर्वी अंतरिक्ष उपयोग केन्द्र, शिलांग के वर्ष 2020-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।

(दो) उत्तर पूर्वी अंतरिक्ष उपयोग केन्द्र, शिलांग के वर्ष 2020-2021 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 5320/17/21]

(7) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा 1(ख) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) एन्ट्रिक्स कार्पोरेशन लिमिटेड, बैंगलुरू का वर्ष 2020-2021 के कार्यकरण की सरकार द्वारा समीक्षा ।

(दो) एन्ट्रिक्स कार्पोरेशन लिमिटेड, बैंगलुरू का वर्ष 2020-2021 का वार्षिक प्रतिवेदन, लेखा-परीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

[Placed in Library, See No. LT 5321/17/21]

(8) अखिल भारतीय सेवा अधिनियम, 1951 की धारा 3 की उप-धारा (2) के अंतर्गत अखिल भारतीय सेवा (आचरण) संशोधन नियम, 2021 जो 15 सितम्बर, 2021 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 634(अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 5322/17/21]

(9) भारत के संविधान के अनुच्छेद 320(5) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) संघ लोक सेवा आयोग (परामर्श से छूट) तीसरा संशोधन विनियम, 2021 जो 29 जुलाई, 2021 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 515(अ) में प्रकाशित हुए थे ।

(दो) संघ लोक सेवा आयोग (परामर्श से छूट) चौथा संशोधन विनियम, 2021 जो 30 सितम्बर, 2021 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 678(अ) में प्रकाशित हुए थे ।

(तीन) संघ लोक सेवा आयोग (परामर्श से छूट) पांचवां संशोधन विनियम, 2021 जो 24 नवम्बर, 2021 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 834(अ) में प्रकाशित हुए थे ।

[Placed in Library, See No. LT 5323/17/21]

(10) सूचना का अधिकार अधिनियम, 2005 की धारा 24 की उपधारा (3) के अंतर्गत अधिसूचना संख्या सा.का.नि. 319(अ) (हिन्दी तथा अंग्रेजी संस्करण) जो 4 मई, 2021 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा उक्त अधिनियम की दूसरी अनुसूची में कतिपय संशोधन किए गए हैं, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 5324/17/21]

इस्पात मंत्रालय में राज्य मंत्री तथा ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री फग्गनसिंह कुलस्ते): अध्यक्ष महोदय, मैं आपकी अनुमति से निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(एक) केआईओसीएल लिमिटेड, बंगलौर के वर्ष 2020-2021 के कार्यकरण की सरकार द्वारा समीक्षा ।

(दो) केआईओसीएल लिमिटेड, बंगलौर का वर्ष 2020-2021 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

[Placed in Library, See No. LT 5325/17/21]

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल): अध्यक्ष महोदय, मैं आपकी अनुमति से मंत्रियों द्वारा पंद्रहवीं, सोलहवीं और सत्रहवीं लोक सभाओं के विभिन्न सत्रों के दौरान दिए गए आश्वासनों, वायदों और वचनों पर सरकार द्वारा की-गई-कार्रवाई दर्शाने वाले निम्नलिखित विवरणों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं:-

पंद्रहवीं लोक सभा

	1	विवरण सं. 35		पांचवा सत्र, 2010 [Placed in Library, See No.LT 5328/17/21]
	2	विवरण सं. 37		आठवां सत्र, 2011 [Placed in Library, See No. LT 5329/17/21]
2.		विवरण सं. 33		दसवां सत्र 2012 [Placed in Library, See No. LT 5330/17/21]
3.		विवरण सं. 30		ग्यारहवां सत्र 2012 [Placed in Library, See No. LT 5331/17/21]

4.		विवरण सं. 31		तेरहवां सत्र 2013 [Placed in Library, See No. LT 5332/17/21]
5.		विवरण सं. 26		चौदहवां सत्र 2013 [Placed in Library, See No. LT 5333/17/21]
	सोलहवीं लोक सभा			
6.		विवरण सं. 26		दूसरा सत्र, 2014 [Placed in Library, See No. LT 5334/17/21]
7.		विवरण सं. 26		तीसरा सत्र, 2014 [Placed in Library, See No. LT 5335/17/21]
8.		विवरण सं. 25		चौथा सत्र, 2015 [Placed in Library, See No. LT 5336/17/21]
9.		विवरण सं. 22		पांचवां सत्र, 2015 [Placed in Library, See No. LT 5337/17/21]
10.		विवरण सं. 22		छठा सत्र, 2015 [Placed in Library, See No. LT 5338/17/21]
11.		विवरण सं. 20		आठवां सत्र, 2016 [Placed in Library, See No. LT 5339/17/21]
12.		विवरण सं. 19		नौवां सत्र, 2016 [Placed in Library, See No. LT 5340/17/21]
13.		विवरण सं. 17		ग्यारहवां सत्र, 2017 [Placed in Library, See No. LT 5341/17/21]

14.		विवरण सं. 15		बारहवां सत्र, 2017 [Placed in Library, See No. LT 5342/17/21]
15.		विवरण सं. 14		तेरहवां सत्र, 2017-18 [Placed in Library, See No. LT 5343/17/21]
16.		विवरण सं. 13		चौदहवां सत्र, 2018 [Placed in Library, See No. LT 5344/17/21]
17.		विवरण सं. 12		पंद्रहवां सत्र, 2018 [Placed in Library, See No. LT 5345/17/21]
18.		विवरण सं. 9		सत्रहवां सत्र, 2019 [Placed in Library, See No. LT 5346/17/21]
	सत्रहवीं लोक सभा			
19.		विवरण सं. 8		पहला सत्र, 2019 [Placed in Library, See No. LT 5347/17/21]
20.		विवरण सं. 6		तीसरा सत्र, 2020 [Placed in Library, See No. LT 5348/17/21]
21.		विवरण सं. 3		पांचवां सत्र, 2021 [Placed in Library, See No. LT 5349/17/21]
22.		विवरण सं. 2		छठा सत्र, 2021 [Placed in Library, See No. LT 5350/17/21]

रेल मंत्रालय में राज्य मंत्री; कोयला मंत्रालय में राज्य मंत्री तथा खान मंत्रालय में राज्य मंत्री (श्री दानवे रावसाहेब दादाराव): अध्यक्ष महोदय, मैं आपकी अनुमति से कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा 1(ख) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं :-

(एक) कोल इंडिया लिमिटेड, कोलकाता और इसकी अनुषंगी कंपनियों के वर्ष 2020-2021 के कार्यकरण की सरकार द्वारा समीक्षा ।

(दो) कोल इंडिया लिमिटेड, कोलकाता और इसकी अनुषंगी कंपनियों के वार्षिक प्रतिवेदन, लेखा-परीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

[Placed in Library, See No. LT 5351/17/21]

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री तथा ग्रामीण विकास मंत्रालय में राज्य मंत्री (साध्वी निरंजन ज्योति): अध्यक्ष महोदय, मैं आपकी अनुमति से निम्नलिखित पत्र सभा पटल पर रखती हूं:-

(1) (एक) केंद्रीय भंडारण निगम, नई दिल्ली के वर्ष 2020-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।

(दो) केंद्रीय भंडारण निगम, नई दिल्ली के वर्ष 2020-2021 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 5352/17/21]

(2) खाद्य अधिनियम, 1964 की धारा 45 की उप-धारा (5) के अंतर्गत भारतीय खाद्य निगम (कर्मचारी) (चौथा संशोधन) विनियम, 2021, जो भारत के राजपत्र में दिनांक 2 सितम्बर, 2021 की अधिसूचना सं. ईपी.33(1)/2017 में प्रकाशित हुई थी, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 5353/17/21]

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI ANUPRIYA PATEL): Sir, I beg to lay on the Table:-

(1) A copy of the Spices Board (Registration of Exporters) (Amendment) Regulations, 2021 (Hindi and English versions) published in Notification No. F. No. MKT-

REGN/0002/2017 in Gazette of India dated 1st November, 2021 under Section 39 of the Spices Board Act, 1986.

[Placed in Library, See No. LT 5354/17/21]

(2) A copy of the Coffee Board (Cadre and Recruitment) Amendment Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.747(E) in Gazette of India dated 20th October, 2021 under sub-section (3) of Section 48 of the Coffee Act, 1942.

[Placed in Library, See No. LT 5355/17/21]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 49 of the Tea Act, 1953:-

(i) The Tea (Marketing) Control (Amendment) Order, 2021 published in Notification No. S.O.3086(E) in Gazette of India dated 2nd August, 2021.

(ii) The Tea (Distribution and Export) Control (Amendment) Order, 2021 published in Notification No. S.O.3158(E) in Gazette of India dated 6th August, 2021.

(iii) S.O.3415(E) published in Gazette of India dated 23rd August, 2021, relating to suspension of the operation of Section 12 to 16, Section 39 and Section 40 of the Tea Act, 1953.

[Placed in Library, See No. LT 5356/17/21]

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 19 of the Foreign Trade (Development and Regulation) Act, 1992:-

(i) S.O.3317(E) published in Gazette of India dated 16th August, 2021, regarding amendment in Export Policy of COVID-19 Rapid Antigen testing kits.

(ii) S.O.3953(E) published in Gazette of India dated 23rd September, 2021, regarding amendment in Export Policy of Betel Leaves.

(iii) S.O.3954(E) published in Gazette of India dated 23rd September, 2021, regarding amendment in Export Policy of Mercury and insertion of Policy Condition.

(iv) S.O.4066(E) published in Gazette of India dated 4th October, 2021, regarding amendment in Export Policy of Syringes and incorporation of Policy Condition.

(v) S.O.4141(E) published in Gazette of India dated 7th October, 2021, regarding relaxation in Export Policy of Red Sanders Wood.

(vi) S.O.4294(E) published in Gazette of India dated 14th October, 2021, regarding amendment in Export Policy of Melt Blown Fabric.

(vii) S.O.4295(E) published in Gazette of India dated 14th October, 2021, regarding amendment in Export Policy of Syringes.

(viii) S.O.4296(E) published in Gazette of India dated 14th October, 2021, regarding amendment in Export Policy of Diagnostic kit.

(ix) S.O.4609(E) published in Gazette of India dated 8th November, 2021, regarding amendment in Export Policy of Animal By-products.

(x) S.O.4014(E) published in Gazette of India dated 28th September, 2021, regarding extension of Foreign Trade Policy 2015-2020 up to 31.03.2022.

(xi) S.O.3203(E) published in Gazette of India dated 9th August, 2021, regarding amendment in import policy of Integrated Circuit s (1Cs) and incorporation of policy condition for HS Codes 85423100, 85423900, 85423200, 85429000, and 85423300, of Chapter 85 of lTC (HS), 2017, Schedule - I (Import Policy).

(xii) S.O.3204(E) published in Gazette of India dated 9th August, 2021, regarding extension in period of modification of IEC till 31.08.2021 and waiver of fees for IEC updation done during August, 2021.

(xiii) S.O.3215(E) published in Gazette of India dated 10th August, 2021, regarding amendment in Para 2.07 of Foreign Trade Policy, 2015-2020.

(xiv) S.O.3464(E) published in Gazette of India dated 24th August, 2021, regarding relaxation in applicability of provision in Para 6 (b) of General Notes Regarding Import Policy Schedule – I (Imports) of the ITC (HS) 2017, Schedule – I (Import Policy) .

(xv) S.O.3560(E) published in Gazette of India dated 31st August, 2021, regarding amendment in Policy Condition No. 1 of Chapter 88 of ITC (HS)

2017, Schedule- I (Import Policy).

(xvi) S.O.3594(E) published in Gazette of India dated 2nd September, 2021, regarding incorporation of Explanation in Notification No.36/2015-2020 dated 18th December, 2019.

(xvii) S.O.3614(E) published in Gazette of India dated 3rd September, 2021, regarding inclusion of Ports of Import in continuation to Notification 20/2015-2020 dated 24.08.2021.

(xviii) S.O.3657(E) published in Gazette of India dated 9th September, 2021, regarding amendment in Import Policy of Mercury under ITC HS Code 28054000 and insertion of Policy Condition No. 03 in Chapter 28 of ITC(HS), Schedule I(Import Policy).

(xix) S.O.3708(E) published in Gazette of India dated 13th September, 2021, regarding clarification on last date of import in continuation of Notification No. 20/2015-20 dated 24.08.2021.

(xx) S.O.3803(E) published in Gazette of India dated 16th September, 2021, regarding amendment of policy condition no. 5 of Chapter 27 of ITC (HS), 2017, Schedule I (Import Policy).

(xxi) S.O.3966(E) published in Gazette of India dated 25th September, 2021, regarding inclusion of Ports of Import in continuation to Notification No. 20/20215-20 dated 24.08.2021 and Notification No. 23/2015-20 dated 03.09.2021.

(xxii) S.O.4167(E) published in Gazette of India dated 8th October, 2021, regarding inclusion of Ports of Import in continuation to Notification No. 20/2015-20 dated 24.08.2021, Notification No. 23/2015-20 dated 03.09.2021 and Notification No. 32/2015-2020 dated 25.09.2021.

(xxiii) S.O.4594(E) published in Gazette of India dated 3rd November, 2021, regarding amendment in import policy condition of Urea [Exim Code 31021000] in the ITC (HS) 2017, Schedule – I (Import Policy).

(xxiv) S.O.4794(E) published in Gazette of India dated 22nd November, 2021, regarding amendment in policy conditions governing import and export in rough diamonds falling under Chapter-71 of Schedule (I) of ITC(HS) 2017 and Schedule(II) of ITC(HS) 2018.

(xxv) S.O.3707(E) published in Gazette of India dated 13th September, 2021, making certain amendments in Notification No. S.O.1858(E) dated 15th May, 2021.

[Placed in Library, See No. LT 5357/17/21]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Spices Board India, Kochi, for the year 2020-2021.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Spices Board India, Kochi, for the year 2020-2021, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Spices Board India, Kochi, for the year 2020-2021.

[Placed in Library, See No. LT 5358/17/21]

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Chennai, for the year 2020-2021, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Leather Exports, Chennai, for the year 2020-2021.

[Placed in Library, See No. LT 5359/17/21]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 2020-2021, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Goods Export Promotion Council, New Delhi, for the year 2020-2021.

[Placed in Library, See No. LT 5360/17/21]

(8) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the STCL Limited, Bengaluru, for the year 2020-2021.

(ii) Annual Report of the STCL Limited, Bengaluru, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5361/17/21]

(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 30 of the Tobacco Board Act, 1975:-

(i) S.O.4437(E) published in Gazette of India dated 25th October, 2021, authorising the Tobacco Board to allow the traders/dealers of the Tobacco to purchase at its auction platforms in the State of Karnataka and Andhra Pradesh during the auctions for Crop Season 2021-22, the excess flue cured Virginia tobacco produced by registered growers and unauthorized flue cured Virginia tobacco produced by unregistered growers in both the states, subject to the conditions mentioned therein.

(ii) S.O.4438(E) published in Gazette of India dated 25th October, 2021, relaxing the operation of the provisions of sub-section (1) of Section 10 read with sub-section (1) of Section 14A of the said Act in the States of Karnataka and Andhra Pradesh during the auctions in the Crop Season 2021-22 and permits the sale of excess flue cured virginia tobacco crop of the registered growers and unauthorised flue cured virginia tobacco crop of the unregistered growers at the auction platforms authorised by the Tobacco Board.

[Placed in Library, See No. LT 5362/17/21]

THE MINISTER OF STATE IN THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAJEEV CHANDRASEKHAR): Sir, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under Section 55 of the Aadhaar (Targeted Delivery of Financial and other Subsidies, Benefits and Services) Act, 2016:-

(1) The Unique Identification Authority of India (Adjudication of Penalties) Rules, 2021 published in Notification No. G.S.R.772(E) published in Gazette of India dated 2nd November, 2021.

(2) The Aadhaar (Pricing of Aadhaar Authentication Services) Regulations, 2021 (No.1 of 2021) published in Notification No. K-11022/632/2019/Auth/UIDAI (No. 1 of 2021) published in Gazette of India dated 14th October, 2021.

(3) The Aadhaar (Authentication and Offline Verification) Regulations, 2021 published in Notification No. K-11020/240/2021/Auth/UIDAI (No. 2 of 2021) published in Gazette of India dated 9th November, 2021.

[Placed in Library, See No. LT 5363/17/21]

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRIMATI DARSHNA VIKARAM JARDOSH): Sir, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries' Research Association, Kolkata, for the year 2019-2020, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Jute Industries' Research Association, Kolkata, for the year 2019-2020.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 5364/17/21]

(3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2019-2020.

(ii) Annual Report of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 5365/17/21]

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI SOM PARKASH): Sir, I beg to lay on the Table a copy of the Patents (Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.646(E) in Gazette of India dated 21st September, 2021 under Section 160 of the Patents Act, 1970.

[Placed in Library, See No. LT 5366/17/21]